

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 19**

**C.P. (IB)/1113(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES:      **THE AKOLA URBAN CO-OPERATIVE**  
**BANK LTD V/S RIG INDUSTRIES**  
**PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Ms. Vedanshi Shah, Advocate i/b Mahalakshmi Ganpathy appeared for the Petitioner.
2. Mr. Harsh Kesharia, Advocate appeared for the Respondent.
3. Learned Counsel for the Petitioner informs that arguing Counsel is in personal difficulty and seeks time.
4. List this matter on **18.06.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna